

§

ITEM NO.1

COURT NO.7

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17409/2012

(From the judgement and order dated 12/04/2012 in WA No.95/2012 of The
HIGH COURT OF ORISSA AT CUTTACK)

SUJIT KUMAR LENKA & ORS.

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln(s) for intervention, impleadment and prayer for interim relief
and office report)

WITH SLP(C) NO. 16631 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 16634 of 2012

(With office report)

SLP(C) NO. 19643 of 2012

(With appln(s) for permission to file SLP, prayer for interim relief and
office report)

CONMT.PET.(C) NO. 339 of 2012

(With prayer for interim relief and office report)

Date: 27/09/2012 This Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr. P.N. Mishra, Sr. Adv.

Mr. A. Deb Kumar, Adv.

Mr. Kedar Nath Tripathy, Adv.

Mr. Venkat Subramoniam, Adv.

Mr. Rahat Bansal, Adv.

IA No.6/Intervenor

Mr. Bhaskar Gupta, Sr. Adv.

Mr. Shubashish Misra, Adv.

Mr. Ajay Sharma, Adv.

Mr. Soumyajit Pani, Adv.

Mr. Ansar Ahmad Chaudhary, Adv.

Mr. Merusagar Samantaray, Adv.

For Respondent(s)

Mr. C.N. Sreekumar, Adv.

IA No.7

Mr. Sanak S. Das, Adv.

Mr. Dushyant Parashar, Adv.

Ms. Rashmitha Chandran, Adv.

Mrs. Kirti Renu Mishra, Adv

Ms. Apurva Upmanyu, Adv.

MCI

Mr. Amit Kumar, Adv.

Mr. Ashish Kumar, Adv.

Mr. Atul Kumar, Adv.

Mr. Avijit Mani Tripathi, Adv.

Mr. Siddhartha Chowdhury ,Adv

M/S Corporate Law Group

UPON hearing counsel the Court made the following
O R D E R

Prayers made in I.A. No. 2, 6 and 7 are not seriously opposed, therefore, prayers made in the said applications are granted.

We direct the learned counsel appearing for petitioners to file an amended memo of parties within two weeks' time.

Call after two weeks.

(NAVEEN KUMAR)
COURT MASTER

(VINOD KULVI)
COURT MASTER